

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 53 of 2019

Vijay Singh

... .. **Petitioner**

Versus

1. The State of Jharkhand
2. The Superintendent of Police, ACB, Ranchi

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhay Kr. Mishra, Advocate

For the State : Mr. Amitesh Kr. Geasen, AC to SC - I

07/09.09.2021 Mr. Amitesh Kr. Geasen, learned AC to SC – I submits that preliminary enquiry has been concluded. However, the said letter does not indicate that the preliminary enquiry has finally been concluded.

Mr. Geasen, learned AC to SC – I, therefore, is granted two weeks time in order to file a show cause stating specifically therein as to whether the order dated 24.06.2016 passed in W.P.(S) No. 67 of 2016 has been complied with or not in its true letter and spirit.

List accordingly.

(Rongon Mukhopadhyay, J.)

Umesh/-